CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO: 1132/96

the 7th day of MARCH 2002

CORAM: Hon'ble Shri Gopal Singh, Member (A)

Hon'ble Shri S.L. Jain, Member (J)

- 1. Ravinder Prasad Singh
- 2. Jagrup Nandlal
- 3. Simon George
- 4. Takat Singh
- 5. Raman Keshav
- 6. Dinesh Rodka (SC)

....Applicants.

All the applicants are working as Sr. Khalasi in the pay scale of Rs. 800 - 1150 under Respondents in Balsad in MTW Department of Western Railway.

By Advocate Ms. N.V. Masurkar.

V/s

- Union of India through General Manager, Western Railway Head Quarter, Church Gate, Mumbai.
- 2. Chief Engineer Western Railway, Head Quarter Church gate, Mumbai.
- Divisional Railway Manager (E)
 Western RAilway,
 Bombay Central, Bombay.
- 3. C.T.E. Chief Track Engineer (TM)
 Western Railway, Head quarter
 Chuchgate, Mumbai.
- 4. Dy. Chief Engineer (TMC)
 Western Railway, Balsad,
 Gujarat State.
- 5. Anil Kumar Pandey (Khalasi)
 Under CFO: TT Balsad

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- 6. K.P. Gupta CFO(ZMC)
- 7. Raginder Singh (Khalasi)
- 8. Hari Mohan (Khalasi)
- 9. Prahlad Singh
- 10. Captain Singh
- 11. Ashok Hurchandi
- 12. Madan

All working under CFO, Western Railway, Balsad.

... Respondents.

By Advocate Shri A.I. Bhatkar.

ORDER (ORAL)

{Per Gopal Singh, Member (A)}

This is an application under Section 19 of the Administrative Tribunals Act 1985. The applicants six in number have prayed for as under:

- (a) that it be declared that any direct recruitment to the post of Senior Khalasi in the pay scale of Rs. 800-1150 is dehorse the rules (Notification dated 1.5.91, Annexure (a-1) hereto and hence direct recruitment shown in seniority list dated 7-14.3.96 be held illegal null and void and accordingly be quashed and set aside.
- (b) that further promotion of direct recruit to the post of Mechanic Fitter in the pay scale of Rs. 950 1500 or the basis of seniority list dated 7-14.3.96 be held illegal null and void and acordingly be quashed and set aside.
- (c) that it be held that applicants are entitled to be promoted and be given pay scale of Sr. Khalasi the pay scale of Rs. 800 1150 from 1993 when the official respondents resorted to direct recruitment dehorse the rules and accordingly applicants are entitled to get arrears of the same with prevailing rates of interesst thereon also entitled to fresh seniority accordingly and or consideration for promotion with retrospective effect.
- (d) that it be declared that direct recruits have no right title and interest to the post and hence they are not entitled for promotion to the post of Mechanic Fitter in the pay scale of Rs. 950 1500 in supercession of the applicants.

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- (e) to hold and declared that the applicant are entitled to all consequential benefit such as pay fixation seniority and promotion.
- The applicants' case is that they were appointed Casual Labour in respondents department and they were given temporary status. In the year 1985 they were screened and in the year 1991 they were appointed as Khalasi in the scale of Rs. - 940. They have further been appointed as Senior Khalasi in the scale of Rs. 800 - 1150 vide respondents order dated 18.9.1996. The applicants contention is that the new cadre of Mechaniced Trade Work Khalasi (MTWK) was issued on 1.5.1991 in Engineering Department. The Trade Mechanic Organisation (TMC) issued avenue of promotion of various cadres. It is provided for promotion to the post of Mechaniced Trade work Khalashi (MTWK) in the scale of Rs. 800 - 1150 from amotygst Gangman or from Screened Casual Labour through special scsreening. The applicants contention Ir instead that inspite of appointing them as Mechanised Trade Work Khalashi in the scale of Rs. 800 -1150, respondents department had ; gone ahead for filling up the post by direct recruits ignoring their claims. Hence this application.
- 3. In the counter, contention of the applicants have been denied by the respondents. It is stated that Railway Board letter dated 14.9.1989 (Annexure R 1) provided to fill up the existing vacancy in Group 'D' post through ITI or Course completed Act Apprentices in the relevant trade as one time exception. It was also provide therein that Casual Labour of any department possessing the prescribed ITI / Act Apprentice

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said qualification may also be allowed to apply for the post. instructions were issued as one time exection continued thereafter on a regular basis vide Railway Board letters dated 11.3.1993 and 13.3.1996. It has therefore been avered by the respondents that the applicant could not be considered for appointment as Senior Khalasis in the pay scale of Rs. 800 - 1500 in view of this direction of the Railway Board. circular issued by the Chief Track Engineer that appears sometime in Appril 1991 was not in consonance with the direction given by the Railway Board and hence it cannot be taken cognisance of. It has been submitted by the respondents that the applicant has no case and the application is liable to be dismissed.

- 4. We have heard the learned counsel for the parties and perused the records.
- 5. Apparently avenue of promotion in Mechanized Trade Work Khalasis indicated in the circular issued sometime in April Chief Track Engineer (TMC) was against the directions of the Railway Board issued in the year 1989 for filling up the post this organisation. The Raulway Board instructions of 1989 were further circulated in 1993 and 1996. In that view of the avenue of promotion circulated in the month of April, by the Chief Engineer would stand superceeded if not immediately at N 1993 When was usued least by 19993/er new circular from Railway Board and in this been& the matter the applicants could not have extended the

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benefit of avenue promotion circular issued in April 1991 by the Chief Track Engineer. It was wrong on the part of respondents department who have issued the circular in April 1991. It is also brought to our notice that options were obtained from Casual Labour in this regard which were ultimately acted upon. In the light of the instructions issued by the Railway Board we cannot allow the prayer of the applicants for their appointment as Khalasi from 1991 onwards and put them in the seniority list above direct recruit. Accordingly we pass the following order.

6. The OA is dismissed. No order as to costs.

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(S.L.Jain) (Member (J) (Gopal Singh)
Member (A)

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